anything to the Chairman in order i that it might be placed before the House. There was no such thing. Otherwise I do not think we were obliged to carry on some propaganda On the Radio and everywhere on behalf of ali those friends. If they had not done jome other thing, they might not have been detained. I cannot do something entirely contrary to the purpose for which they are detained and

SHRI BHUPESH GUPTA: You, Sir. should ...

SHRI GULZARILAL NANDA: I do not think there is any question of privilege here and . . .

SHRI BHUPESH GUPTA: Sir, it is for you

MR. CHAIRMAN-. No, Mr. Gupta. Please sit down. I have allowed you a full say. I am not discussing the matter just now. I wanted to hear if he had something to say. I am considering the proposal and I wiH let you know

SHRI G. MURAHARI (Uttar Pradesh): The letters may be placed on the Table of the House.

SHRI BHUPESH GUPTA; All right. Sir, you may consider the matter I have nothing to say now.

MR. CHAIRMAN: Now we pass on to the next item on the agenda.

RESOLUTION RE APPOINTMENT OF A COMMITTEE TO ENQUIRE INTO THE WORKING OF THE EXISTING PROCEDURE FOR SANCTIONING OF CINEMATOGRAPH FILMS FOR EXHIBITION

SHRI S. B. BOBDEY (Maharashtra): Mr. Chairman, I beg to move:

"This ffouse is of opinion that Government should appoint a Committee consisting of literary men,

of cinematograph 1078 films for exhibition etc

educationists and Members of Parliament to enquire into the working of the existing procedure for sanctioning of cinematographic films for exhibition and the effect that these films have on the society and to make recommendations to effect improvements therein."

[THE DEPUTY CHAIRMAN in the Chair]

Madam Deputy Chairmen, the statistics revoal that on a averatge over twenty lakhs of people visit cinema houses daily i_n India. This speaks of the unimaginable popularity that could be earned by the movies in the hearts of the people from all classes and especially the younger generation.

Within three decades only, the movie industry reached the stage of mushroom growth. It is said that our film industry occupies the third top place in the world regarding production of films. The capital investment exceeds eightyfour crores of rupees and it employs directly more than a lakh of workers. The Government earns a total revenue of over one crore of rupees and large amounts of foreign exchange every year. Besides, the movies have received general acceptance, as the cheapest medium of entertainment far all people, in every strata of society. Despite this unprecedented and vast growth of the industry, one must not be disillusioned.

The movies have an inherent tremendous power for good or evil. The Government of India recognised this from the national point of view long back. The first Film Enquiry Committee was appointed in 1928 and the second one in the year 1949 under the Chairmanship of Shri T. Rangachari and Shri S. K. Patil respectively. The Cinematograph Act was passed in 1918 and this was further amended in the year 1952 under which a Central Board of Film Censor was constituted to regulate film production activity. Although the question is debatable, one will have finally to accept that every art and even a

[Shri S. B. Bobdey.,1 business has it_s exhibition. ing. Now it is high time to study the merits for exhibition. the code that formulated with and due safeguard of the social sanctity, I this stage, every precaution am now convinced that the existing taken administration and censorship the last ten yeacs has many serious drawbacks in continues further, a day is not far of the is the which would witness the defeat purpose of the code. Despite disguise of entertainment. The Cinematograph Act of 1952 in section 5B, has laid down certain principles for guidance in certifying films. It lays down:

"A film shall not be certified for public exhibition if, in the opinion of authority competent to grant the certificate, the film or any part of it is against the interests of the security of the state, friendly relations with foreign states, public order, decency or morality or involves defamation or contempt of court or is likely to incite the commission of any offence.'

The Censor Board has to decide as to which film falls in the above category and which do not. Films falling in the above category are not certified for exhibition but at the same time the ftlm3 which are certified for exhibition are classified as U and A. By this a distinction is made between films considered suitable for and those »uitable for adults anly general

Such distinction, I think, purpose and aim. Although it is true that presupposes that films which are passed the primary function of the movie is with an A certificate contain something entertain-ment, one must not forget that which is harmful to the society or nation in entertainment may be ennobling or degrad- general and even then they are released 1 think this point will and demerits of movies with reference to have to be reviewed in view of the fact that the national morals. Although we accept the masses of our country are not so adeof censorship was quately educated as to have the capacity to the utmost good faith discriminate between good and bad. At must be to ensure the safety of the censorship procedure requires a radical Republic and disruptive and demoralising change. The working of the code of forces must be held in leash. Since all social during values are in a state of flux and the new revealed order is not yet born, every attempt must its be made to check propagation of ideas implementation. If this state of affairs which may vitiate the growth of the right off mould of social and moral values. Film powerful medium of most the expression today and has a tremendous application of the occasional scissors to the moving power for the masses for good or films by the Censor Board, to our surprise evil. If there is no proper pre-release hundreds of films certified are exhibited censorship, it may be too late to undo the to the people which are surely ones that mischief done by the films. An undesirable would endanger the nation's morals in the aspect of the distinction between A and U certificates has been the tendency on the part of producers and distributors to exploit the fact that a particular film has been granted an A certificate, their advertisements tending to imply that an A certificate vouches for the contents of the salacious. Moreover, the>re film being obvious difficulties for exhibitors are while judging the age in many cases and in enforcing their decisions particularly when they are faced by angry mobs at the theatres. The result therefore is that the enforcement of this law is left to the good sense of the cinema-goers to the extent that it can operate in the face of added temptation to see films or portions thereof which could probably be kept away from the screen. This view was correctly emphasised by the Film **Enquiry** Committee of 1951 and no action "has been taken so far to amend the Act.

> Secondly, the Cinematograph Act of 1952, under section 5(1) provides for the establishment of adviiory

panels at regional centres but it is generally criticised that they do not discharge their responsibilities in a judicious manner. Also, film industry in general has heen agitating over the indiscriminate and whimsical attitude of the Censor Officers towards the They complain that people not dialects. well conversant with the language of a film under review are made to sit in judgment resulting in fantastic deletions and tions which not only create a lot botheration and monetary loss to producers concerned but also harm the inherent values of a film greatly. We are one with industry on this point, since we feel that the examiners must have a thorough knowledge of the language of a film which they are to examine for certification They should be highly proficient in the regional languages and should be eminent authorities literature, history and the sciences.

Thirdly, th Act does not in any way provide for pre-censorship of film scripts This question has in the past been often raised debated and left where it was. I think the scope of censorship should be widened slightly so as to include censorship of film scripts which will help the producers to a considerable extent and save them, the ordeal of saving the music when the Censor Board puts its foot down at the time of examination of a picture. Moreover, the wastage of national wealth will be checked.

We have no doubt whatsoever that films as an important means of com munication of ideas through language and as an interpretation of life through art have an important cu1 tural and sociological signficance and role. as such valuable formative a Hence it is the duty of the State and the community to ensure the films which are passed for exhibition or which are seen are healthy and desirable and make their due contri bution to the building up of national character.

Madam Deputy Chairman, I wl congratulate the Government of Indi for the work that is being done by th Films Division. We will have to admi that the Films Division is doing i commendable job for educational an< cultural propaganda. Many films have been produced in India which ar< ennobling and inspiring. But it is: general impression in the country that the bulk of the Indian movies are o: the sex and crime variety and arc breaking up the moral fibre in the individual and the collective mind.

research in America has Madam. established that movies depicting violence, life and death, create false values in children and distort their outlook. In one study it was found that out of 200 boys under 12 years of age, 75 per cent, attempted playing impersonation of film stories. Fifty per cent, out of 1 200 Chicago elementary school children expressed that their day dreams were influenced by what they saw on the screen. What is true of this class o'f American movies is more true of the Indian poducts of this variety. They have less art and greater vulgarity than their American prototypes. Most of them are base imitations of the lower class of American movies. These Indian movies of this .class are inartistic in plots, vulgar in dances, songs and dialogues and disgusting in tone

Often we find that very vulgar and derogatory titles are given to pictures and they are passed by the Censors. Titles like 'Dilli-ka-Thug¹, 'Bombay-ka-Chor' and 'Dilli-ka-Dada' dampen people's morals and often a whole city is treated with contempt. The Censor Board should be strict in passing pictures that bear derogatory or vulgar titles.

If you take the case of cinema posters, most of them are a disgrace to our street corners, only displaying men and -women in amorous attitudes 1083 Working of existing procedure for sanctioning

[Shri S. B. Bobdey.] which can scarcely be considered decent, if adopted by the people in public. They have, besides, the effect of vulgarising our sense of delicacy and decorum and thus breaking down Indian standards of behaviour. Even Vinobaji and his workers have rightly decided to take action against such posters.

The overall effect of cinema on the blossoming younger generation is more perverse. The moral fibre is shattered. The mental outlook of youths is governed by cinema deities and they try to lead a life of stars by copying in all fields of life their activities. In fact the youths have been prematurely given lessons in affairs of love. How does one expect Irom these engrossed and love-stricken youths any enterprising feat of bravery or ambitious work of national interest?

The men behind the film producing industry are financial magnates of the country. Their only aim is to multiply their wealth though it may cost the nation its character. Hence, Madam Deputy Chairman, I would like to urge that the time has come when it is absolutely necessary for the Government to come forward with stringent measures to correct the attitude of the film producers, directors and others who endanger the nation's morals in Ihe guise of entertainment. With these good intentions, Madam, I move the Resolution and I am confident that my hon. friends in the House will support it. Thank you.

The question was proposed.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I move:

"That in the Resolution,—

(i) for the words 'and Members of Parliament' the words 'Members of Parliament and representatives of the film industry, more particularly producers, directors and artistes of Rote' be substituted;

(ii) after the word 'society' the words 'keeping in view the development of the film industry,' be inserted. '

Madam, the first part of my amendment is

"for the words 'and Members of Parliament' the words 'Members of Parliament and representatives of the film industry, more particularly producers, directors and artistes of note' be substituted".

The purpose of this amendment is that when we are appointing a committee which is to go into a particular industry, representatives, technical experts of the industry should also be represented on such a committee.

The second part of the amendment is that:

"after the word 'society' the words 'keeping in view the development of the film industry, be inserted."

The purpose of this amendment is also selfexplanatory. While we go into the working of a particular industry we must keep in mind the development of that industry. The Committee should view it from that point of view also. Tlie approach should not be only destructive; the approach should be constructive. And, therefore, these words are very necessary.

The question was proposed.

K. VAISHAMPAYEN (Maharashtra): Madam Deputy Chairman, I wish to support the Resolution as it is most desirable.

THK DEPUTY MINISTER m MINISTRY OF INFORMATION BROADCASTING: (SHRI C. R. PAT-TABHI RAMAN): May I information the House at this stage that I am accepting the amendment of Shri Bhargava?

SHRI S. K. VAISHAMPAYEN; The film industry has grown during the last ten years tremendously and is occupying in our country an important place. The industry has also its own problems. . . .

THE DEPUTY CHAIRMAN: Somehow your voice is not clear. Can you not come closer to the mike?

SHRI S. K. VAISHAMPAYEN: I think there must be some defect in the mike.

Madam, besides the film being the most flexible and sensitive of the mass media, as has been aptly described by tne hon. Minister of Information and Broadcasting, Shrimati Indira Gandhi, it is neeessary to assess the effects of films on meti's minds and assess whether these effects are desirable and if not, to what extent and in which way they are not desirable and how to remedy them •without hampering the artistic and technical features of the film. I know there is the Cinematograph Act of 1952 which regulates the exhibition of films. The Government also helps the industry through the Film Finance Corporation. It is, however, necessary to examine whether these measures are adequate or not. A thorough examination of the place and role of films from different angles has become urgent. Hence it is hoped that this Resolution moved by my friend, Mr. Bobdey, will be given earnest consideration by the Minister ot Information and Broadcasting.

I will now trace the brief history of this film industry. The film industry started, as I have said, more than half a century back. It was nursed and nurtured in Bombay first. The industry for a considerable period produced each year only a few pictures. Till 1926-27 the production was very limited. The reasons are obvious. There was the competition with foreign English films. There were difficulties of studios, techniques and talents. There were very few theatres also, and be-

sides that the capital that is required for such- a production was also scarce. But during the last decade a complete transformation has been effected so to say in this particular come, both New techniques have photographic as well as about music. The play-back technique is now very popular. There are now many more talents. May I say this? You find queues at studios. There was recently an incident when a girl from Delhi went to Bombay in order to become a star there. Theatres have also increased. At least up to taluka level, where there is a popu-. lation of 10,000 or so, people have taken to cinemas. The only entertainment that they find is that of films. So far as capital is concerned, because of the black and unaccounted money it may be that the investment potential is very high even though the production costs have gone up very much higher.

Now you will find that the production of films is done not only in Hindi or Hindustani but in a number of other languages. From the statistics that has been given by the Ministry of Information and Broadcasting in 1964 as many as 300 films have been certified out of which 113 are in Hindi, 122 are in South Indian languages, 34 are in Bengali and IS are in Marathi. So you wiH find from these that the language films are also coming up rapidly. Not only this but the film industry Is getting transformed in another direction in that two out of three films today are colour films and it may be said that in the last few years a number of films that we produced in colour were only Eastman colour.

THE DEPUTY CHAIRMAN: You may continue after the lunch hour.

ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE DEPUTY MINISTER IN THS MINISTRY OP INFORMATION AND BROADCASTING (SHRI C. R. PAT. TABHI RAMAN): Madam, on behalf